

**IN THE COURT OF PRINCIPAL SESSIONS JUDGE, DINDIGUL**

**PRESENT: Selvi. M.K. Jamuna, M.L.,  
Principal Sessions Judge, Dindigul.**

Friday, the 13<sup>th</sup> day of August 2021

**Crl.M.P. No.2533/2021  
CNR No.TNDG01-003796-2021**

Perumal, 41/2021 S/o. Maruthanayakkar .. Petitioner/Accused  
/vs/  
State through  
Inspector of Police, Vadamadurai AWPS. .. Respondent/Complainant  
Cr. No.14/2021

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.A.Johnson Vanaraj, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

**ORDER**

Petition filed u/s. 439 Cr.P.C. petitioner/accused prays to enlarge him on bail for the offence punishable U/S. 450, 376(2)(n), 417 IPC in Cr. No.14/2021 of respondent police. The occurrence took place on 20.7.2021 and he was remanded on 20.7.2021.

The learned counsel for the petitioner/accused stated that the petitioner and the victim are close relatives, that he is an innocent and he has not committed any offence as alleged, that he has been falsely implicated in this case, that the victim is having illicit intimacy with several persons, as a result, she got pregnant, that the petitioner belongs to respectable family, that the petitioner is ready to abide any condition imposed by this Hon'ble Court, that since the petitioner has permanent abode, there is no chance for absconding, that the petitioner was remanded on 20.7.2021 and he is in custody for the past 26 days, and he prays for bail.

The learned Public Prosecutor for the State raised objection for bail by stating that 12 1/2 years ago, the husband of the defacto complainant was dead in a road accident and she have a female child aged about 12 years, that after demise of her husband, she lived in her brother's house, that the accused promised her to get appointment order for the post of maid in Noon Meal Centre and taking advantage, on 5.10.2020 at about 11.00 a.m. he voluntarily had sexual intercourse with her, subsequently, he made false promise to marry her, he had sexual intercourse repeatedly, as a result, she was pregnant, hence, she asked him to marry her, and he refused he denied the real fact

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before the village panchayat and refused to marry her, in the mean time, on 14.7.2021 at about 5.30 a.m., she begot female child, hence the case. He further stated that the case was registered only on 20.7.2021 and the investigation is in initial stage.

Perused online submissions of either side. Records perused. The case was registered against the petitioner/accused U/S. 450, 376(2)(n), 417 IPC. Considering the gravity and seriousness of the offence and on considering the fact that the investigation is in initial stage as stated by the learned Public Prosecutor and upon considering the facts and circumstances of the case, this Court not inclines to grant bail to the petitioner/accused. Hence, the petition is dismissed.

Pronounced by me, this the 13<sup>th</sup> day of August 2021.

**Principal Sessions Judge,  
Dindigul**

- Since this order is electronically generated, and issued with digital Signature.
- This order is available in E-Courts Official Web Site,  
" <https://districts.ecourts.gov.in/case status/case number>"

**Copy to**

The Additional District Munsif-Cum-Judicial Magistrate, Vedasandur  
The Public Prosecutor, Dindigul.

The Inspector of Police, Vadamadurai AWPS.,

To ensure social distancing, they are requested to  
download the order from the official web site link.

Thiru.A.Johnson Vanaraj, Advocate  
for the petitioner.